



\$~

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ RFA 64/2019

UNITED INDIA INSURANCE CO. LTD ..... Appellant

Through Mr. Anshul, Adv. for Mr.  
Abhishek Kumar Gola, Adv.

versus

JOHN TINSON & COMPANY (P) LTD. .... Respondent

Through Ms. Shyel Trehan, Mr. Amit  
and Mr. Rohan Poddar, Advs.

**CORAM:**

**SH. MANOJ JAIN, REGISTRAR GENERAL**

**ORDER**

% **16.07.2021**

**(Hearing has been conducted through video-conferencing)**

1. As per office report, Sub-Registrar, VII, INA has furnished report dated 12.07.2021. However, no specific report with regard to encumbrance has been given. Let a fresh communication be sent to Sub-Registrar-VII, INA, Vikas Sadan through electronic mode immediately besides sending hardcopy with the request to send a specific report in the official email ID of the undersigned [rg.dhc@nic.in](mailto:rg.dhc@nic.in) with regard to any information received from any quarter regarding any encumbrance on the property bearing no.134/25, Janpath Lane (54 Janpat), New Delhi sought to be furnished as security by the respondent.

2. Learned counsel for the respondent states that in case any lease deed is executed for any portion lying vacant in the aforesaid property, a copy of the registered lease deed shall be submitted in



court. She further undertakes to file Board Resolutions issued in favour of Mr. Shashank Bhagat, Director of the respondent/company and British Institute of Engineering Technology (India) Pvt. Ltd (“BIET”).

2. Renotify on 20.07.2021.
3. Dasti as well.

**MANOJ JAIN**  
**REGISTRAR GENERAL**

**JULY 16, 2021**

**ss**